

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO. 1643/93  
M.P. NO. 2180/93

DECIDED ON : 13.8.1993

Satbir Singh & Ors.

... Petitioners

Vs.

Union of India & Ors.

... Respondents

CORAM :

THE HON'BLE MR. JUSTICE S. K. DHAON, V.C.(J)

THE HON'BLE MR. B. N. DHOUNDIYAL, MEMBER (A)

Shri V. K. Rao, Proxy Counsel for Shri  
K. P. Sunder Rao, Counsel for petitioners

O R D E R (ORAL)

Hon'ble Mr. Justice S. K. Dhaon —

Learned counsel appearing for the petitioners states that he wishes to withdraw this application. Accordingly, the present O.A. is dismissed as withdrawn. However, liberty is given to the petitioners to approach this Tribunal again if and when cause of action accrues to them, in accordance with law.

( B. N. Dhoundiyal )  
Member (A)

( S. K. Dhaon )  
Vice Chairman (J)